

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

ORIGINAL APPLICATION NO.060/00491/2018

Chandigarh, this the 25th day of April, 2018

...

CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

...

Smt. Amita Sood, age 51 + years, TGT Hindi, Daughter of Shri Tarlochan Singh, Government Model Senior Secondary School, Mani Majra (MHC), U.T., Chandigarh, resident of House No.657, Sector 7, Panchkula (Haryana) (Group-C).

.... APPLICANT

(Present : Mr. Karanvir Ahuja, Advocate)

VERSUS

1. Chandigarh Administration, Union Territory, through its Home Secretary, Deluxe Building, Sector 9, UT, Chandigarh.
2. The Secretary, Department of Education, Chandigarh Administration, Union Territory, Chandigarh.
3. Director Public Instructions (Schools), Chandigarh Administration, Deluxe Building, Sector 9, Chandigarh.

.... RESPONDENTS

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

1. Be means of present O.A., the applicant is seeks direction to the respondents to decide her claim regarding pay-protection in accordance with law, without any delay.
2. Heard learned counsel for the applicant who submitted that before approaching this Court, the applicant has already moved several representations latest one is of dated 30.01.2018 (Annexure A-12)

for grant of same very relief as claimed in this O.A., but the same has not been answered till date. Therefore, he made a statement at the Bar that applicant will be satisfied if a direction is issued to the respondents to decide her representation by passing a reasoned and speaking order.

3. Considering short prayer of the applicant coupled with the fact that her representation is pending unanswered, therefore, I dispose of this O.A. in limine with a direction to competent authority amongst the respondents to decide the aforesaid representation of the applicant by passing a reasoned and speaking order in accordance with law within a period of 2 months from the date of receipt of a certified copy of this order. Order so passed be duly communicated to the applicant.
4. Disposal of the OA in the above terms shall not be construed as an opinion on the merit of this case.

**(SANJEEV KAUSHIK)
MEMBER (J)**

Dated: 25.04.2018

'KR'